

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III(Special Bench)**

**Item No.307**  
140/252/ND/2021

**IN THE MATTER OF:**

M/s. Manoj Kumar

**Vs.**

ROC

.... **APPELLANT**

.... **RESPONDENT**

**SECTION**

**U/s 252 Companies Act 2013**

**Order delivered on 04.09.2023**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant : Mr. Baldev Kumar Singh, Advocate

For the AROC : Ms. Mitika, AROC

**ORDER**

The AROC present on behalf of ROC stated that they have not received a copy of the petition till date. Ld. Counsel for the Appellant is directed to make available a copy of the petition immediately to the RoC office and the ROC will file a reply affidavit in one week's time.

List the matter on **06.11.2023**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(MANNI SANKARIAH SHANMUGA SUNDARAM)  
MEMBER (JUDICIAL)**